

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

21. C.P. (IB)/21(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Mr. Natwar Agrawal (HUF) Through Karta
Mr. Natwar Agrawal
VS
Ssakash Developers And Builders Private
Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Amey Hadwale, Ld. Counsel for the Petitioner present. None present on behalf of the Corporate Debtor.
2. Last and final opportunity is granted to the Corporate Debtor for filing reply. It is made clear that, if the Corporate Debtor fails to file reply before the next date of hearing, the matter will be adjudicated on merits on the basis of materials available on record.
3. In the meanwhile, the Ld. Counsel for the Petitioner is directed to place on record a note on the character of debt arising from a decree obtained by Home Buyer under RERA.
4. List this matter on **22.06.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)